

# 4660

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023

**IN THE MATTER OF:**

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR  
UTTAR PRADESH

**WITH**

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI  
MANDI KANPUR NAGAR UTTAR PRADESH

**WITH**

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023  
“HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL  
POLLUTION IN THE GODHRAULI VILLAGE”

**INDEX**

# 4661

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE, KANPUR DEHAT, UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED 07.10.2025 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL	
2.	A COPY OF LETTER DATED 30.10.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
3.	A COPY OF LETTER DATED 27.10.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	
4.	A COPY OF LETTER DATED 31.10.2024 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-3	
5.	COPIES OF CTOS AND THE PHOTOGRAPHS OF THE TWO TSDFS ARE ANNEXED HEREWITH AND COLLECTIVELY MARKED AS ANNEXURE-4	

4662

THROUGH COUNSEL

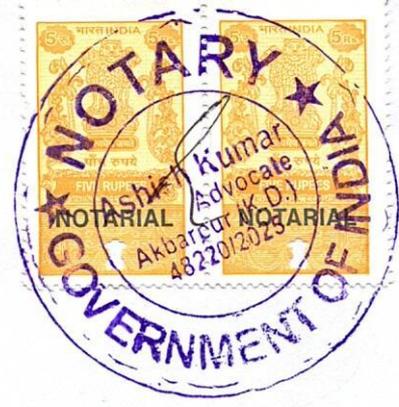
A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.  
[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)  
PHONE NO.-6375115224

Date: 06.11.2025

Place: NOIDA

4663



**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023

**IN THE MATTER OF:**

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR  
UTTAR PRADESH

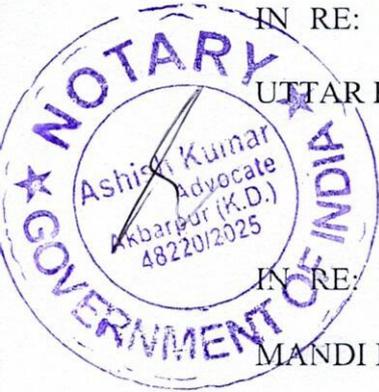
WITH

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI  
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023  
"HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL  
POLLUTION IN THE GODHRAULI VILLAGE"

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE DISTRICT  
MAGISTRATE, KANPUR DEHAT, UTTAR PRADESH, IN



✓

**COMPLIANCE OF ORDER DATED 07.10.2025 PASSED BY HON'BLE  
NATIONAL GREEN TRIBUNAL**

I, KAPIL SINGH, aged about 50, S/o LATE SH R.B. SINGH, posted as District Magistrate, Kanpur Dehat, Uttar Pradesh, do hereby solemnly affirm and state as under:

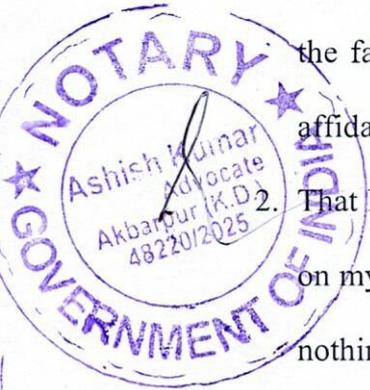
1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.

2. That I state that the contents of this affidavit have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

***BACKGROUND OF THE MATTER***

3. The Hon'ble Tribunal, in these Original Applications, is examining the issues pertaining to the chromium dumps, groundwater contamination and health issues pursuant thereto in the districts Kanpur Nagar, Kanpur Dehat and Fatehpur.

4. That, the deponent had filed a '**Further Compliance Report**' dated **06.10.2025**, (refer to judicial page numbers 4388 to 4450). Subsequently, the Hon'ble Tribunal, vide its order dated 07.10.2025, was pleased to allow the deponent to file a supplementary affidavit. The relevant portion of the said order is reproduced herein for perusal:



“...1. Affidavits dated 06.10.2025 have been filed by the District Magistrates of Kanpur Dehat, Kanpur Nagar and Fatehpur respectively.

3. Learned Counsel for State of Uttar Pradesh and concerned State Authorities seeks four weeks' time to file supplementary affidavits which prayer is allowed.

4. List on 07.11.2025 for further hearing...”

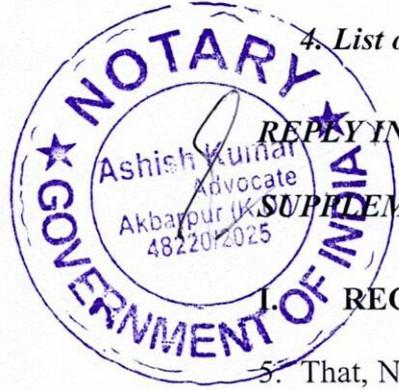
**REPLY IN COMPLIANCE OF THE AFOREMENTIONED ORDER AND IN SUPPLEMENT TO THE AFFIDAVIT DATED 06.10.2025 IS AS FOLLOWS:**

**1. REGARDING CLEAN DRINKING WATER**

5. That, Nagar Panchayat Rania, Kanpur Dehat, vide Letter No. 209/NPR/2025-26 dated 30.10.2025, has submitted information regarding the clean water supply being ensured in the affected area, Khan Chandpur, situated in Rania, District Kanpur Dehat, in furtherance of as already mentioned in paragraphs 4 and 5 of the affidavit dated 06.10.2025 (*kindly refer Judicial Page Nos. 4393-4394*).

A copy of letter dated 30.10.2025 is annexed herewith and marked as **Annexure-1**.

6. That, as earlier submitted, Village Khan Chandpur has an approximate population of 850 people, with an approximate per capita daily water consumption of 110 litres, wherein potable water is being supplied two to three times daily from an overhead tank of 1,00,000-litre capacity situated



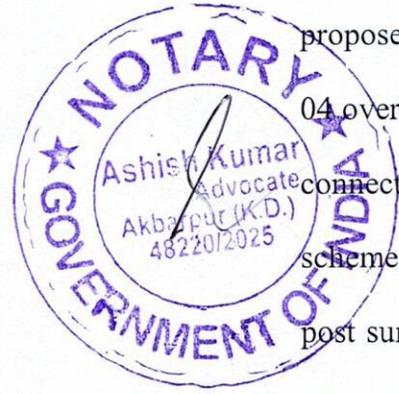
within the village. Additionally, about 1,15,000 litres of potable water is supplied daily through 5,000-litre capacity tankers from Rania, ensuring a total supply exceeding 135 LPCD.

7. That, with regards to the permanent solution, the Executive Engineer, Construction Division, U.P. Jal Nigam (Urban), Kanpur Dehat, vide Letter No. 457/W-6/17 dated 27.10.2025, has informed that a scheme has been proposed under the AMRUT 2.0 Programme, under which the construction of 04 overhead tanks, laying of 149.50 km of pipeline, and 3,541 new household connections, will be done at an estimated cost of ₹69.59 crore. The said scheme will also cover the Khan Chandpur village. It is further informed that post survey, a Detailed Project Report (DPR) has been prepared and the City Water Action Plan has been uploaded on the AMRUT 2.0 portal. The proposal has been forwarded to the higher authorities for approval.

A copy of letter dated 27.10.2025 is annexed herewith and marked as *Annexure-2*.

## II. DETAILS REGARDING MEDICAL ASSISTANCE

8. That, the Chief Medical Officer, Kanpur Dehat, vide letter no. K.D./C.M.O./N.G.T./Case/Sampling/2025/3977 dated 31.10.2025, has informed that as already stated in para 5 of affidavit dated 06.10.2025 (*kindly refer to judicial page no. 4394*), there are six chromium-affected villages and hamlets in the district with a total population of 4,826 persons. Since January



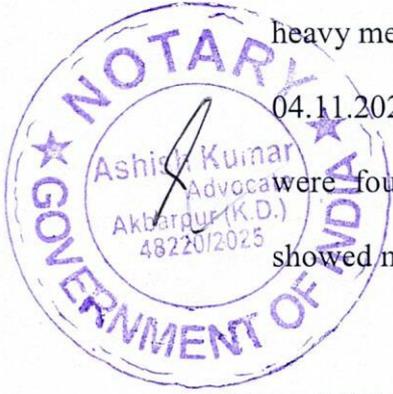
2025, a total of 60 health camps have been organized in the affected areas, during which 2,436 individuals have been screened.

A copy of letter dated 31.10.2025 is annexed herewith and marked as *Annexure-3*.

9. That vide the letter dated 31.10.2025 mentioned above, it has also been informed that till date, a total of 316 individuals have undergone testing for heavy metal contamination. Out of these, 100 samples were sent for testing on 04.11.2025 and their reports are awaited. Of the remaining 216 samples, 155 were found to contain chromium levels higher than normal, while none showed mercury levels exceeding the prescribed standards.

### III. DETAILS REGARDING LIFTING OF CHROMIUM WASTE

10. That, as earlier stated in para 13 of the Affidavit dated 06.10.2025, all the chromium waste in village Khan Chandpur has already been lifted through two TSDFs- M/s Bharat Oil & Waste Management Ltd. And M/s UP Waste Management Ltd and currently there is no chromium waste lying in the area. Copies of CTOs and the photographs of the two TSDFs are annexed herewith and collectively marked as *Annexure-4*.
11. Hence, this supplementary affidavit is respectfully submitted for kind perusal of this Hon'ble Tribunal.
12. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.



4668



*[Signature]*  
DEPONENT  
जिलाधिकारी  
कानपुर देहात

VERIFICATION

Verified at KANPUR DEHAT on this 06 day of November, 2025, that the contents of the above affidavit from paragraphs 1 to 12 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

841 3354 06/11/25  
Sworn before me this day As .....  
By Sri... *[Signature]* ... to Whom As Content  
of this Explained Who is Duly Identified Se... *[Signature]*

DEPONENT  
जिलाधिकारी  
कानपुर देहात

*[Signature]* 06/11/25  
Ashish Kumar  
Advocate  
Govt. Notary  
Akbarpur Kanpur Dehat

4669

ANNEXURE-1

कार्यालय नगर पंचायत रनियाँ जनपद कानपुर देहात

पत्रसंख्या-२०१/एन०पी०आर०/२०२५-२६

दिनांक-३०.१०.२०२५

सेवा में,  
जिलाधिकारी  
कानपुर देहात।

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application NO. 985/2019(I.A. No. 568/2024) in Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh with Original Application No. 986/2019 in Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh with Original Application No. 528/2023 News report published in Dainik Jagran dated 14-08-2023 'Highlights a growing concern regarding industrial pollution in the Godhraul Village' में पारित नवीनतम आदेश के अनुपालन आख्या के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के पादित ओदश के अनुपालन में नगर पंचायत रनियाँ के वार्ड न० १६ आजाद नगर के ग्राम खानचन्द्रपुर में पानी की सप्लाई का विवरण निम्नवत है-

क्रम	ग्राम का नाम	परिवारों की जनसंख्या	कुल जनसंख्या	प्रति व्यक्ति प्रतिदिन जल खपत	कुल जल खपत
1	खानचन्द्रपुर	लगभग २००	लगभग ८५०	११० ली०	९३५०० ली०/दिन

इस सम्बन्ध में अवगत कराना है कि ग्राम खानचन्द्रपुर में बनी पानी की टंकी की क्षमता १ लाख ली० की है जिसको २ से ३ बार पानी की सप्लाई/आपूर्ति उक्त ग्राम में की जाती है इसके अतिरिक्त सुरक्षित श्रोत रनियाँ में स्थित सरसहॉट से टैंकरों के माध्यम से किया जाता है जिनकी क्षमता ५००० ली०/टैंकर है जिसके माध्यम से पानी की सप्लाई/आपूर्ति उक्त ग्राम में की जाती है उक्त दोनों माध्यमों से नगर पंचायत रनियाँ के वार्ड न० १६ आजाद नगर के ग्राम खानचन्द्रपुर में पानी की सप्लाई लगभग १,१५,००० ली०/दिन पानी की सप्लाई की जाती है जिससे प्रत्येक व्यक्ति को लगभग १३५ ली० प्रति व्यक्ति पानी की आपूर्ति की जा रही है जो कि आवश्यक जल खपत की तुलना में पर्याप्त/संतोषजनक है।

साथ ही यह भी अवगत कराना है कि अधिशासी अभियन्ता, निर्माण खण्ड उ०प्र० जल निगम(नगरीय), कानपुर देहात ने अपने पत्र संख्या- ४५७/०-६/१७ दिनांक २७.१०.२०२५ में उल्लेख किया है कि नगर पंचायत रनियाँ के क्षेत्र खानचन्द्रपुर में O.H.T., १४९.५० k.m. Pipe Line एवं ३५४१ Nos. New House Connection प्रस्तावित है जिसकी अनुमानित लागत ६९.५९ करोड़ है। उक्त योजना अमृत २.० कार्यक्रम में अन्तर्गत तैयार कर शासन को प्रेषित की गयी है।

अधिशासी अधिकारी  
नगर पंचायत रनियाँ  
कानपुर देहात।

पत्रांक व दिनांक तदैव-

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

१. क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड कानपुर देहात को प्रेषित।

अधिशासी अधिकारी  
नगर पंचायत रनियाँ  
कानपुर देहात।

कार्यालय नगर पंचायत रनियाँ जनपद कानपुर देहात

4670

वार्ड न0 16 आजाद नगर के ग्राम खानघन्दपुर में वाटर टैंकर के माध्यम से की जा रही स्वच्छ जलापूर्ति की मात्रा का दैनिक विवरण

क्रम	दिनांक	समय	जलापूर्ति की मात्रा (लीटर में)	चालक के हस्ताक्षर	पर्यवेक्षक/लिपिक के हस्ताक्षर
1	01.07.2025	12:30	5000	सुरील	D.C
2	04.07.2025	18:10	5000	सुरील	D.C
3	07.07.2025	6:35	5000	दुर्गेरा	D.C
4	10.07.2025	9:40	5000	सुरील	D.C
5	13.07.2025	11:25	5000	दुर्गेरा	D.C
6	16.07.2025	13:18	5000	सुरील	D.C
7	19.07.2025	8:35	5000	सुरील	D.C
8	22.07.2025	10:22	5000	सुरील	D.C
9	25.07.2025	12:45	5000	सुरील	D.C
10	28.07.2025	13:28	5000	सुरील	D.C
11	31.07.2025	11:26	5000	सुरील	D.C
12	03.08.2025	10:15	5000	सुरील	D.C
13	07.08.2025	12:30	5000	सुरील	D.C
14	11.08.2025	18:10	5000	सुरील	D.C
15	15.08.2025	6:35	5000	सुरील	D.C
16	19.08.2025	9:40	5000	दुर्गेरा	D.C
17	23.08.2025	11:25	5000	सुरील	D.C
18	27.08.2025	13:18	5000	सुरील	D.C
19	31.08.2025	11:26	5000	सुरील	D.C
20	04.09.2025	10:15	5000	सुरील	D.C
21	08.09.2025	16:30	5000	सुरील	D.C
22	12.09.2025	18:10	5000	सुरील	D.C
23	16.09.2025	6:35	5000	सुरील	D.C

24	20.09.2025	10:22	5000	4671	હુશીલ	D.G
25	24.09.2025	12:45	5000		હુશીલ	D.G
26	28.09.2025	13:28	5000		હુશીલ	D.G
27	02.10.2025	17:26	5000		દુર્ગેરા	D.G
28	06.10.2025	10:15	5000		હુશીલ	D.G
29	10.10.2025	14:30	5000		હુશીલ	D.G
30	14.10.2025	18:10	5000		હુશીલ	D.G
31	18.10.2025	11:25	5000		હુશીલ	D.G
32	22.10.2025	13:18	5000		હુશીલ	D.G
33	26.10.2025	8:35	5000		હુશીલ	D.G
34	30.10.2025	10:22	5000		હુશીલ	D.G

कार्यालय नगर पंचायत 4672 जनपद कानपुर देहात

वार्ड न0 16 आजाद नगर के ग्राम खानचन्दपुर में वाटर टैंकर के माध्यम से की जा रही स्वच्छ जलापूर्ति की मात्रा का दैनिक विवरण

क्रम	दिनांक	समय	जलपूर्ति की मात्रा (लीटर में)	चालक के हस्ताक्षर	उ0प्र0 जलनिगम/अधिकारी के हस्ताक्षर
1	01.05.2025	12:30	5000	सुशील	D.C.
2	02.05.2025	18:10	5000	सुशील	D.C.
3	03.05.2025	6:35	5000	सुशील	D.C.
4	04.05.2025	9:40	5000	सुशील	D.C.
5	05.05.2025	11:25	5000	सुशील	D.C.
6	06.05.2025	13:18	5000	सुशील	D.C.
7	07.05.2025	8:35	5000	सुशील	D.C.
8	08.05.2025	10:22	5000	सुशील	D.C.
9	09.05.2025	12:45	5000	सुशील	D.C.
10	10.05.2025	13:28	5000	सुशील	D.C.
11	11.05.2025	11:26	5000	सुशील	D.C.
12	12.05.2025	10:15	5000	सुशील	D.C.
13	13.05.2025	12:30	5000	सुशील	D.C.
14	14.05.2025	18:10	5000	सुशील	D.C.
15	15.05.2025	6:35	5000	सुशील	D.C.
16	16.05.2025	9:40	5000	सुशील	D.C.
17	17.05.2025	11:25	5000	सुशील	D.C.
18	18.05.2025	13:18	5000	सुशील	D.C.
19	19.05.2025	11:26	5000	सुशील	D.C.
20	20.05.2025	10:15	5000	सुशील	D.C.
21	21.05.2025	16:30	5000	सुशील	D.C.
22	22.05.2025	18:10	5000	सुशील	D.C.
23	23.05.2025	6:35	5000	सुशील	D.C.

24	24.05.2025	10:22	5000	4673 सुशील	D.C
25	25.05.2025	12:45	5000	सुशील	D.C
26	26.05.2025	13:28	5000	सुशील	D.C
27	27.05.2025	17:26	5000	सुशील	D.C
28	28.05.2025	10:15	5000	सुशील	D.C
29	29.05.2025	14:30	5000	सुशील	D.C
30	30.05.2025	18:10	5000	सुशील	D.C
31	31.05.2025	11:25	5000	सुशील	D.C
32	01.06.2025	13:18	5000	सुशील	D.C
33	02.06.2025	8:35	5000	दुर्गेरा	D.C
34	03.06.2025	10:22	5000	सुशील	D.C
35	04.06.2025	12:45	5000	सुशील	D.C
36	05.06.2025	13:28	5000	सुशील	D.C
37	06.06.2025	18:10	5000	सुशील	D.C
38	07.06.2025	11:25	5000	दुर्गेरा	D.C
39	08.06.2025	13:18	5000	दुर्गेरा	D.C
40	09.06.2025	8:35	5000	सुशील	D.C
41	10.06.2025	10:22	5000	सुशील	D.C
42	11.06.2025	12:45	5000	सुशील	D.C
43	12.06.2025	13:28	5000	सुशील	D.C
44	13.06.2025	18:10	5000	सुशील	D.C
45	14.06.2025	11:25	5000	सुशील	D.C
46	15.06.2025	13:11	5000	सुशील	D.C
47	16.06.2025	8:35	5000	सुशील	D.C
48	17.06.2025	10:28	5000	सुशील	D.C
49	18.06.2025	12:45	5000	सुशील	D.C
50	19.06.2025	13:28	5000	सुशील	D.C

51	20.06.2025	18:14	4674	सुशील	D.C.
52	21.06.2025	11:25	5000	सुशील	D.C.
53	22.06.2025	13:25	5000	सुशील	D.C.
54	23.06.2025	8:35	5000	सुशील	D.C.
55	24.06.2025	10:22	5000	सुशील	D.C.
56	25.06.2025	12:45	5000	सुशील	D.C.
57	26.06.2025	13:28	5000	सुशील	D.C.
58	27.06.2025	18:17	5000	सुशील	D.C.
59	28.06.2025	11:25	5000	सुशील	D.C.
60	29.06.2025	13:18	5000	सुशील	D.C.
61	30.06.2025	8:35	5000	सुशील	D.C.



# ANNEXURE-2

4675

Email: jncu.pn2@gmail.com  
Phone No. 9473942691

By Mail-28/10/25  
EE KANPUR  
DEHAT

## कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम (नगरीय), कानपुर देहात, पता-सीवेज पम्पिंग स्टेशन, मुन्शीपुरवा (नयापुल), कानपुर-208023

पत्रांक: 457 / W-6 / 17 दिनांक: 27/10 / 2025

सेवा में,

जिलाधिकारी,  
कानपुर देहात।

**विषय:-** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No.985/2019 (I.A. No. 568/2024) in Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh with Original Application No. 986/2019 in Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh with Original Application No. 528/2023 News report published in Dainik Jagran dated 14.08.2023 'Highlights a growing concern regarding industrial pollution in the Godhrauli Village' में पारित नवीनतम आदेश के अनुपालन आख्या के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के द्वारा पारित आदेश की अनुपालन आख्या निम्नानुसार है :-

क्र.सं.	समस्या	आख्या
1.	<b>Issue- Supply of Clean Drinking Water to the Affected Areas.</b> Details of ongoing or proposed measures to ensure uninterrupted supply of potable water.	वर्तमान तक रनिया नगर पंचायत का सर्वे पूर्ण कर डी.पी.आर. तैयार कर लिया गया है जिसमें रनिया नगर पंचायत का प्रभावित क्षेत्र खानचन्द्रपुर गांव भी सम्मिलित है। योजना में कुल 04 नग O.H.T., 149.50 k.m. Pipe Line एवं 3541 Nos. New House Connection प्रस्तावित है जिसकी अनुमानित लागत रू० 69.59 करोड़ है। उक्त योजना अमृत-2.0 कार्यक्रम के अन्तर्गत तैयार कर शासन को प्रेषित किया जा रहा है। इस सम्बन्ध में यह भी अवगत कराना है रनिया नगर पंचायत का CWAP (City Water Action Plan) अमृत-2.0 पोर्टल पर अपलोड है तथा वर्तमान में उक्त एक्शन प्लान अमृत-2.0 के किसी भी ट्रांचे में अनुमोदित नहीं है। शासन की स्वीकृति एवं धनावंटन उपरान्त रनिया नगर पंचायत में सम्मिलित प्रभावित क्षेत्र खानचन्द्रपुर गांव में भी CPHEEO MANUAL के मानक अनुसार पेयजल उपलब्ध कराया जा सकेगा।

भवदीय

(अजमल हुसैन)  
अधिशासी अभियन्ता

पृ०सं० एवं दिनांक उपरोक्तानुसार

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता, का०क्ष० (अस्थाई), उ०प्र० जल निगम (नगरीय), कानपुर।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय), कानपुर को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।
4. अधिशासी अधिकारी, नगर पंचायत रनिया, कानपुर देहात।

अधिशासी अभियन्ता

SA/MA

29/10/25

प्रेषक,

मुख्य चिकित्सा अधिकारी,  
कानपुर देहात।

सेवा में,

अपर निदेशक,  
राज्य स्वास्थ्य संस्थान  
उ०प्र० लखनऊ।

पत्रांक-का०दे०/मु०चि०अ०/एन०जी०टी०/प्रकरण/सैम्पलिंग/2025/3977

दिनांक-31.10.2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में रनियां स्थित ग्राम खानचन्द्रपुर व आस-पास के प्रभावित क्षेत्र में सैम्पलिंग कराये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा Original Application No. 986/2019 In Re : Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh में पारित आदेश के क्रम में चिकित्सा विभाग से संबंधित बिन्दुओं की अनुपालन आख्या निम्नवत् है।

क्रम सं०	Observation of Amicus Curae	अनुपालन आख्या
1.	<p><u>मा० आयोग द्वारा दिये गये निर्देश -</u></p> <ul style="list-style-type: none"> <li>Name of affected areas and corresponding population figures.</li> <li>Total number of people screened and the criteria adopted for such screening.</li> <li>Compliance with the State-level SOP for health screening and follow up.</li> <li>Current Status and expected completion timeline of screening exercise.</li> <li>Number of persons tested and number of those found affected.</li> </ul>	<ul style="list-style-type: none"> <li>जनपद कानपुर देहात में रनियां स्थित ग्राम खानचन्द्रपुर के अन्तर्गत चौहानपुरवा, यादवपुरवा व पालनपुरवा जिसकी जनसंख्या लगभग 1700 है।</li> <li>प्रभावित क्षेत्रों में रहने वाले समस्त जनसंख्या लगभग 1700 व्यक्तियों की स्क्रीनिंग की जा चुकी है। प्रभावित गांवों के फ्रंट लाइन वर्कर की जनपद स्तर पर मेडिकल कॉलेज के विशेषज्ञ चिकित्सकों द्वारा संवेदीकरण कर दिया गया है जिसके उपरांत जनपद में चिन्हित प्रभावित क्षेत्रों में फ्रंट लाइन वर्कर द्वारा हैवी मेटल की विषाक्तता की गंभीरता के विषय में घर-घर भ्रमण/सर्वे/जांच की जा रही है।</li> <li>राज्य स्तर से जारी एस०ओ०पी० के अनुसार संबंधित ब्लॉक के चिकित्सकीय टीम व फ्रंट लाइन वर्कर्स द्वारा प्रभावित क्षेत्रों में जाकर स्क्रीनिंग का कार्य कराया जा रहा है एवं स्क्रीनिंग उपरांत चिन्हित व्यक्तियों की सैम्पलिंग भी की जा रही है।</li> <li>प्रभावित क्षेत्रों में स्क्रीनिंग कार्य समाप्त हो गया है जबकि आस-पास के अन्य क्षेत्रों को भी चिन्हित कर सर्वे कार्य कराया जा रहा है।</li> <li>माह जनवरी 2025 से अब तक कुल 59 स्वास्थ्य शिविर आयोजित कराये गये हैं जिसमें 2422 व्यक्तियों का स्वास्थ्य परीक्षण कर आवश्यक घरामर्श/उपचार दिया गया है। जांच</li> </ul>

<ul style="list-style-type: none"> <li>• Nature of medical treatment and follow up being provided to affected individuals.</li> <li>• Details of Healthcare facilities available in the district for screening, testing and treatment.</li> <li>• Measures undertaken to spread awareness and encourage voluntary participation in testing treatment, considering that earlier reports indicated reliance on willing participation.</li> <li>• Status of visit(s) by the medical team/committee from AIIMS, and confirmation that full support and coordination is being extended.</li> <li>• Updated position regarding test reports sent to Lucknow hospitals, which were earlier reported as pending.</li> </ul>	<p>में 119 व्यक्तियों की जांच में क्रोमियम की मात्रा सामान्य से अधिक पायी गयी जबकि कोई व्यक्ति गम्भीर बीमारी से ग्रसित नहीं पाया गया।</p> <ul style="list-style-type: none"> <li>• स्वास्थ्य शिविर में आने वाले मरीजों को कुशल चिकित्सकीय टीम के द्वारा आवश्यक उपचार प्रदान किया जा रहा है। शिविर में अब तक लक्षणात्मक मरीज अभी तक प्रभावित क्षेत्र में नहीं मिले हैं। यदि कोई व्यक्ति मरकरी अथवा क्रोमियम के कारण लक्षणात्मक मिलता है तो उसके उपचार हेतु मेडिकल कॉलेज अकबरपुर, मेडिकल कॉलेज कानपुर नगर अथवा कैंसर हॉस्पिटल कानपुर नगर को चिन्हित किया गया है।</li> <li>• जनपद के प्राथमिक स्वास्थ्य केन्द्र सरवनखेड़ा, प्राथमिक स्वास्थ्य केन्द्र रनियां एवं मेडिकल कॉलेज अकबरपुर कानपुर देहात में चिकित्सा सुविधा उपलब्ध है।</li> <li>• प्राथमिक स्वास्थ्य केन्द्र सरवनखेड़ा द्वारा चिकित्सक, एल0टी0/एल0ए0, स्टाफ नर्स एवं वार्ड ब्याय की मोबाइल टीम बनाकर गांव में भेजकर सैम्पल एकत्रित कराया जा रहा है एवं प्राथमिक स्वास्थ्य केन्द्र में 24*7 इच्छुक लोगों हेतु सैम्पल एकत्र कराया जा रहा है। जनपद के प्रभावित क्षेत्रों में प्रत्येक माह 2-3 बार नियमित रूप से स्वास्थ्य शिविर का आयोजन कर कुशल चिकित्सकीय टीम के द्वारा क्षेत्र के निवासियों का स्वास्थ्य परीक्षण कर आवश्यक परामर्श/उपचार दिया गया है। उच्च स्तरीय जांच/उपचार की आवश्यकता के दृष्टिगत मरीज को मेडिकल कॉलेज अकबरपुर भेजकर आवश्यक उपचार की व्यवस्था उपलब्ध है। प्रशिक्षित फ्रंट लाइन वर्कर्स द्वारा प्रभावित क्षेत्रों में जाकर जनजागरुकता अभियान चलाया जा रहा है।</li> <li>• एम्स नई दिल्ली द्वारा नामित विशेषज्ञ चिकित्सकीय टीम/कमेटी द्वारा जनपद कानपुर नगर में 30 अक्टूबर 2025 को बैठक आयोजित की गयी जिसमें इस कार्यालय से संबंधित अधिकारी/चिकित्सक द्वारा प्रतिभाग किया गया है।</li> <li>• प्रभावित क्षेत्रों में मरकरी/क्रोमियम/फ्लोराइड की जांच संबंधी सैम्पल जो आर0एम0एल0 लखनऊ को भेजी गयी थी, समस्त जांच रिपोर्ट प्राप्त हो गयी है। जनपद में अब तक 214 व्यक्तियों की जांच करायी जा चुकी है तथा दिनांक 04.11.2025 तक लगभग 100 लोगों के सैम्पल भेजे जा रहे हैं।</li> </ul>
---	--

<p>• <u>In addition, the Medical Health and Family Welfare is specially required to address pointers 2,3 and 14 from the attached recommendations as listed above.</u></p> <p>बिन्दु सं०-2 के अनुसार, Blood Sampling/survey by Govt. in the affected areas of Kanpur Nagar/Dehat/Fatehpur(Heavy Metal Analysis Chromium, Mercury, Fluoride)</p>	<p>जनपद के रनियां स्थित ग्राम खानचन्द्रपुर के अन्तर्गत ग्राम पालनपुरवा, चौहानपुरवा, यादवपुरवा में रहने वाले व्यक्तियों का स्वास्थ्य परीक्षण प्राथमिक स्वास्थ्य केन्द्र सरवनखेड़ा के अन्तर्गत गठित एक कुशल चिकित्सकीय टीम द्वारा साप्ताहिक स्वास्थ्य शिविर का आयोजन कर उन्हें आवश्यक उपचार प्रदान किया जा रहा है। जनवरी 2025 से अब तक कुल 59 स्वास्थ्य शिविर आयोजित कराये गये जिसमें 2422 व्यक्तियों का स्वास्थ्य परीक्षण कर आवश्यक परामर्श/उपचार दिया गया है। सर्वे के दौरान चिन्हित किये गये 179 व्यक्तियों में जांच कराये जाने के उपरांत 119 व्यक्तियों में क्रोमियम व मरकरी की मात्रा अधिक है परंतु उनमें हैवी मेटल से संबंधित कोई भी लक्षण परिलक्षित नहीं हुये है। 179 व्यक्तियों में 3 व्यक्तियों की 3 बार जांच व 29 व्यक्तियों की 2 बार जांच एवं 147 व्यक्तियों की 1 बार जांच करायी गयी है। वर्ष 2020 में 40 व्यक्तियों की जांच करायी एवं वर्ष 2024 में 29 व्यक्तियों की जांच करायी गयी।</p> <p>इसके अतिरिक्त मा० अधिकरण द्वारा दिये गये निर्देश के क्रम में उपरोक्त ग्रामों के अतिरिक्त ग्राम उनरन, शिवनाथपुरवा व घारमपुर में चिकित्सकीय टीम/फ्रंट लाइन वर्कर द्वारा सर्वे एवं सैम्पलिंग कार्य कराया जा रहा है।</p>
<p>बिन्दु सं०-3 के अनुसार, Improve Govt. Hospital's infrastructure to include multispeciality diagnostic facilities.</p>	<p>जनपद के मेडिकल कॉलेज अकबरपुर में एक्स-रे, सीटीस्कैन व अल्ट्रासाउण्ड के साथ एल०एफ०टी०/के०एफ०टी० व अन्य पैथोलॉजी जांचों की सुविधा उपलब्ध है। साथ ही डायलिसिस यूनिट भी संचालित है।</p>
<p>बिन्दु सं०-14 के अनुसार, Government Multi-Speciality Medical Aid Facility for victims of Heavy metal contamination (can be established in existing Govt. Hospitals in all three districts)</p>	<p>भारी धातु संदूषण से ग्रसित पीड़ितों को बहु विशिष्ट चिकित्सकीय सुविधायें उपलब्ध कराये जाने के संबंध में अवगत कराना है कि जनपद के रनियां व आस-पास स्थित गांवों में स्वास्थ्य शिविर के दौरान लक्षणयुक्त मरीज मिलने पर मेडिकल कॉलेज में तैनात एम०डी० मेडिसिन, त्वचा रोग व अन्य विशेषज्ञ द्वारा जांचोपरांत आवश्यक उपचार प्रदान किया जायेगा।</p>

भवदीय,

31/10/25  
मुख्य चिकित्सा अधिकारी  
कानपुर देहात

4679

पत्रांक व दिनांक—यथोक्त।

प्रतिलिपि—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवाएं, उत्तर प्रदेश लखनऊ।
2. निदेशक स्वास्थ्य, महानिदेशालय उत्तर प्रदेश लखनऊ।
3. आयुक्त कानपुर मण्डल कानपुर।
4. अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण कानपुर मण्डल, कानपुर।
5. जिलाधिकारी कानपुर देहात।
6. प्रधानाचार्य, स्वशासी राज्य चिकित्सा महाविद्यालय, कानपुर देहात।
7. मुख्य चिकित्सा अधीक्षक, स्वशासी राज्य चिकित्सा महाविद्यालय एवं सम्बद्ध चिकित्सालय कानपुर देहात।
8. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।

मुख्य चिकित्सा अधिकारी  
कानपुर देहात

## NGT HEALTH CAMP REPORT

4680

क्रम	प्रभावित क्षेत्र/गांव का नाम	कैम्प का दिनांक	कैम्प में आये व्यक्तियों की संख्या	पाये गये हैवी मेटल विषाक्तता के व्यक्ति की संख्या	पाये गये संदिग्ध हैवी मेटल विषाक्तता के व्यक्ति	हैवी मेटल जॉच कराये व्यक्तियों की संख्या	जॉच में सामान्य से अधिक पाये गये व्यक्तियों की संख्या
1	CHAUHANPU RWA	2/1/2025	36	0	0	0	0
2	PALANPURW A	2/1/2025	33	0	0	0	0
3	PALANPURW A/CHAUHAN PURWA/YAD	11/1/2025	36	0	0	0	0
4	YADAVPURW A	27/1/25	43	0	0	0	0
5	CHAUHANPU RWA	3/2/2025	39	0	0	0	0
6	PALANPURW A	10/2/2025	45	0	0	0	0
7	PALANPURW A/CHAUHAN PURWA/YAD	16/02/2025	35	0	0	0	0
8	YADAVPURW A	24/02/2025	33	0	0	0	0
9	CHAUHANPU RWA	3/3/2025	39	0	39	39	39
10	PALANPURW A	10/3/2025	34	0	0	0	0
11	PALANPURW A/CHAUHAN PURWA/YAD	17/03/2025	36	0	0	0	0
12	YADAVPURW A	24/03/2025	33	0	0	0	0
13	CHAUHANPU RWA	7/4/2025	31	0	0	0	0
14	PALANPURW A	15/04/2025	42	0	0	0	0
15	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	21/04/2025	33	0	0	0	0
16	CHAUHANPU RWA FUC	23/04/2025	30	0	0	0	0
17	YADAVPURW A	28/04/2025	36	0	0	0	0
18	PALANPURW A	5/5/2025	52	0	0	0	0
19	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	7/5/2025	35	0	0	0	0
20	CHAUHANPU RWA FUC	13/5/2025	28	0	0	0	0
21	CHAUHANPU RWA	13/5/2025	42	0	0	0	0
22	YADAVPURW A	19/5/2025	45	0	0	0	0
23	PALANPURW A/CHAUHAN PURWA/YAD	2/6/2025	36	0	0	0	0

4681

24	PALANPURW A	2/6/2025	52	0	0	0	0
25	CHAUHANPU RWA	9/6/2025	41	0	0	0	0
26	CHAUHANPU RWA FUC	9/6/2025	34	0	0	0	0
27	SHIVNATHPU RWA/GHARA MPUR/UMRA N	16/6/25	53	0	0	0	0
28	SHIVNATHPU RWA/GHARA MPUR/UMRA	16/6/25	64	0	64	64	64
29	SHIVNATHPU RWA/GHARA MPUR/UMRA N	3/7/2025	59	0	0	0	0
30	PALANPURW A	7/7/2025	57	0	0	0	0
31	PALANPURW A/CHAUHAN PURWA/YAD	7/7/2025	35	0	0	0	0
32	CHAUHANPU RWA	14/7/2025	40	0	0	0	0
33	CHAUHANPU RWA FUC	14/7/2025	34	0	0	0	0
34	SHIVNATHPU RWA/GHARA MPUR	21/7/25	36	0	0	0	0
35	UMRAN	21/7/25	37	0	0	0	0
36	YADAVPURW A	28/7/25	43	0	0	0	0
37	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	5/8/2025	37	0	0	0	0
38	PALANPURW A	6/8/2025	57	0	0	0	0
39	CHAUHANPU RWA FUC	11/8/2025	31	0	0	0	0
40	CHAUHANPU RWA	11/8/2025	74	0	0	0	0
41	UMRAN	14/8/25	72	0	0	0	0
42	SHIVNATHPU RWA	18/8/25	33	0	0	0	0
43	GHARANPUR	21/8/25	59	0	0	0	0
44	YADAVPURW A	25/8/25	46	0	0	0	0
45	PALANPURW A	1/9/2025	66	0	0	0	0
46	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	1/9/2025	34	0	0	0	0

4682

47	CHAUHANPU RWA	4/9/2025	55	0	0	0	0
48	YADAVPURW A	8/9/2025	56	0	0	0	0
49	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	11/9/2025	42	0	42	42	16
50	CHAUHANPU RWA FUC.	15/9/25	35	0	0	0	0
51	SHIVNATHPU RWA	4/10/2025	37	0	0	0	0
52	PALANPURW A	6/10/2025	45	0	0	0	0
53	CHAUHANPU RWA	9/10/2025	38	0	0	0	0
54	GHRANPUR	11/10/2025	14	0	0	0	0
55	YADAVPURW A	13/10/2025	33	0	0	0	0
56	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	16/10/2025	34	0	0	0	0
57	UMRAN	18/10/2025	36	0	0	0	0
58	PALANPURW A/CHAUHAN PURWA/YAD AVPURWA	24/10/2025	16	0	0	0	0

4683

59	CHAUHANPU RWA FUC	27/10/2025	35	0	0	0	0
	TOTAL		2422	0	145	145	119



प्रभारी चिकित्सा अधिकारी  
नवी0 प्राथमिक स्वास्थ्य केन्द्र-रनियाँ  
कानपुर देहात

# 4684

## Hon'ble NGT Order Health Camp Report

The following details are requested From the beginning of the exercise till date:

1. Total number of health camps organized--**217**
2. Total number of people screened--**8767**
3. Number of people found symptomatic—**Nil**
4. Treatment provided to symptomatic individuals—**Nil**
5. Number of people tested for heavy metals—**316 (102 individual's Serum sample is sent to RML Lucknow today hence reports are pending)**
6. Number of people found positive for heavy metals—**155**
7. Treatment provided to such individuals—**No symptomatic individuals are reported positive hence no treatment is required.**
8. Site inspection Meeting with representatives from AIIMS was held in Kanpur Nagar.

Attachment Enclosed as above.

  
**CHIEF MEDICAL OFFICER**  
**KANPUR DEHAT**

4685

क्रम सं०	वर्ष	कैम्प की संख्या	कैम्प में आये व्यक्तियों की संख्या	पाये गये हैवी-मेटल विषाक्तता के व्यक्तियों की संख्या	पाये गये संदिग्ध हैवी-मेटल विषाक्तता के व्यक्तियों की संख्या	हैवी-मेटल जाँच कराये गये व्यक्तियों की संख्या	जाँच में सामान्य से अधिक मात्रा में हैवी-मेटल पाये गये व्यक्तियों की संख्या	
				0	0	0	मरकरी	क्रोमियम
1	2019	3	214	0	0	0	0	0
2	2020	18	773	0	40	40	0	9
3	2021	25	963	0	0	0	0	0
4	2022	37	1657	0	0	0	0	0
5	2023	34	1237	0	0	0	0	0
6	2024	40	1487	0	29	29	0	29
7	2025	60	2436	0	247	247	0	117
कुल योग		217	8767	0	316	316	0	155

नोट: 14 दिसम्बर 2019 से स्वास्थ्य कैम्प का आयोजन किया जा रहा है।  
28 अक्टूबर 2025 से स्वास्थ्य कैम्प की रिपोर्ट सम्मलित है  
102 व्यक्तियों की जाँच रिपोर्ट पेडिंग है।

मुख्य चिकित्सा अधिकारी,  
कानपुर देहात।

for

क्रम सं०	माह/ वर्ष	कैम्प की संख्या	कैम्प में आये व्यक्तियों की संख्या	4686		हैवी-मैटल जाँच कराये गये व्यक्तियों की संख्या	जाँच में सामान्य से अधिक मात्रा में हैवी-मैटल पाये गये व्यक्तियों की संख्या	
				पाये गये हैवी-मैटल विषाक्तता के व्यक्तियों की संख्या	पाये गये संदिग्ध हैवी-मैटल विषाक्तता के व्यक्तियों की संख्या		मरकरी	क्रोमियम
1	जनवरी 2025	4	148	0	0	0	0	0
2	फरवरी 2025	4	152	0	0	0	0	0
3	मार्च 2025	4	142	0	39	39	0	37
4	अप्रैल 2025	5	172	0	0	0	0	0
5	मई 2025	5	202	0	0	0	0	0
6	जून 2025	6	280	0	64	64	0	64
7	जुलाई 2025	8	341	0	0	0	0	0
8	अगस्त 2025	8	409	0	0	0	0	0
9	सितम्बर 2025	6	288	0	42	42	0	16
10	अक्टूबर 2025	10	302	0	102	102		
कुल योग		60	2436	0	316	316	0	155

नोट: उपरोक्त संदिग्ध जाँच कराये गये 214 लोगों में निम्नलिखित जाँचे सम्मिलित हैं।

06 जनवरी 2020 को 40 व्यक्तियों की जाँच कराई गई थी।

21 अक्टूबर 2024 को 29 व्यक्तियों की जाँच कराई गई थी।

जनवरी 2025 से अक्टूबर 25 तक कुल 145 व्यक्तियों की जाँच कराई गई है।

अक्टूबर 25 में 33 लोगों की जाँच कराई जा रही है - 102

मुख्य चिकित्सा अधिकारी,  
कानपुर देहात।

# ANNEXURE-4

4687





# 4688

## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**157137/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2022**

**Date: 01/10/2022**

To,

M/s

**UTTAR PRADESH WASTE MANAGEMENT PROJECT A DIVISION OF RE SUSTAINABILITY LTD Formerly known as RAMKY ENVIRO ENGINEERS LTD**

**Plot No.672 on NH-2 Sikandra Road,Vill-Kumbhi, Tehsil-Akbarpur, Distt-Kanpur Dehat-209101**

**Application Id-  
16465964**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

CCA is hereby granted to **UTTAR PRADESH WASTE MANAGEMENT PROJECT A DIVISION OF RE SUSTAINABILITY LTD Formerly known as RAMKY ENVIRO ENGINEERS LTD** located at **Plot No.672 on NH-2 Sikandra Road,Vill-Kumbhi, Tehsil-Akbarpur, Distt-Kanpur Dehat-209101.** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **UTTAR PRADESH WASTE MANAGEMENT PROJECT A DIVISION OF RE SUSTAINABILITY LTD Formerly known as RAMKY ENVIRO ENGINEERS LTD** granted for the period from **20/05/2022 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	AFRF	49	Metric Tonnes/Day
2	Landfill After Treatment	411	Metric Tonnes/Day
3	Secured Landfill	274	Metric Tonnes/Day
4	Incineration	47.3	Metric Tonnes/Day
5	Common Bio Medical Waste Treatment	10	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

<b>Industrial</b>	<b>ZLD (5.0 KLD Treated through Neutralization/Settling Tank and evaporate through solar evaporation system)</b>	<b>ETP</b>	<b>ZLD</b>
-------------------	--	------------	------------

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	TSS	100 mg/l
4	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator-02 Ton/hour	HSD	01	Particulate Matter	35 meter high stack with Multi cyclone, Bag Filter, Spray Dryer and Wet Scrubber
2	D.G. Set-380 KVA	HSD	02	Particulate Matter	As per norms with acoustic enclosure.

3	D.G. Set-62.5 KVA	HSD	4690	Particulate Matter	As per norms with acoustic enclosure.
4	D.G. Set-62.5 KVA	HSD	04	Particulate Matter	As per norms with acoustic enclosure.

### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Quantity of Emission	As per Environment (Protection) Act 1986 as amended.
2	02	Particulate Matter	As per Environment (Protection) Act 1986 as amended.
3	03	Particulate Matter	As per Environment (Protection) Act 1986 as amended.
4	04	Particulate Matter	As per Environment (Protection) Act 1986 as amended.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s UTTAR PRADESH WASTE MANAGEMENT PROJECT A DIVISION OF RE SUSTAINABILITY LTD Formerly known as RAMKY ENVIRO ENGINEERS LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)

1	All type of waste covered under schedules of Hazardous and Other waste (Management and Transboundary Movement) Rules 2016	17640
2	All type of waste covered under schedules of Hazardous and Other waste (Management and Transboundary Movement) Rules 2016	Landfill after treatment
3	All type of waste covered under schedules of Hazardous and Other waste (Management and Transboundary Movement) Rules 2016	Direct Landfill
4	All type of waste covered under schedules of Hazardous and Other waste (Management and Transboundary Movement) Rules 2016	Incineration

**The authorization shall be in force and shall be valid upto 31/12/2026.** The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of Hazardous Waste authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected

to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

### **Specific Conditions:-**

1. This CCA is valid for operation of Integrated Common Hazardous Waste Treatment, Storage and Disposal Facilities located at Plot No 672, Kumbhi, Village-Akbarpur, Kanpur Dehat Uttar Pradesh.

2. This CCA is valid for Integrated Common Hazardous Waste Treatment, Storage and Disposal Facilities of capacity Direct Landfill (DLF) -273.9 TPD and Landfill after Stabilization treatment (LAT) -410 TPD, Incineration-47.3 TPD, along with Bio-medical waste management facilities of capacity -10 TPD, AFRF (alternative fuels and raw materials facility) of capacity- 49 TPD.

3. The facility shall ensure the compliance of the conditions of Environmental Clearance issued by MoEF&CC, Govt. of India vide letter No F.No. 10-49/2017-IA-III dated 09 March, 2020 and CTE issued by UPPCB vide letter dated 27.06.2020.

4. ICHWTSDF shall construct the pucca boundary wall around the premises and adequate dense plantation along the boundary wall shall be done.

5. ICHWTSDF shall provide separate storm water drainage system for discharge of rain water.

6. Incinerator Ash shall be disposed in secured landfill site at Plot No. 672, On NH-2, Sikandra Road, Vill Kumbhi, Tehsil-Akbarpur, Kanpur Dehat.

7. ICHWTSDF shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).

8. ICHWTSDF shall deposit the amount in Escrow Account as per the MoEF&CC guidelines and submit details to the Board.

9. ICHWTSDF shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, Forest and Climate Change and shall submit time bound proposal for proposed plantation.

10. ICHWTSDF shall ensure monitoring of Ground Water on monthly basis from MoEF&CC recognized laboratory/NABL accredited Laboratory and submit the report to UPPCB.

11. ICHWTSDF shall ensure the treatment of Industrial effluent through Neutralization/Settling Tank and treated effluent shall be recycled in process and rest treated effluent shall be disposed in Solar Evaporation Tank. No industrial effluent shall be discharged directly or indirectly outside the premises.

12. ICHWTSDF shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit annual return in prescribed format.

13. ICHWTSDF shall improve leachate collection, management and treatment system. ICHWTSDF shall also maintain logbook of leachate generation, treatment and reuse of treated leachate in spray dryer.

14. ICHWTSDF shall ensure that all vehicle used for hazardous waste/Bio Medical waste transportation should be equipped with spark arrestor.

15. Incinerator Ash shall be disposed in secured landfill site at Plot No. 672, On NH-2, Sikandra Road, Vill Kumbhi, Tehsil-Akbarpur, Kanpur Dehat.

16. The TSDF shall ensure monitoring of Stack Emission/Ambient Air as per monitoring protocol and submit the report on quarterly basis.
17. The facility shall operate and maintain installed Online Air quality Monitoring System effectively and transmit data to CPCB and UPPCB server. TSDF shall also calibrate installed OCEMS facility from recognized agency on six monthly basis
18. In case, any amendment in Emission standards of common Incinerator are issued by MoEF&CC, the facility shall comply with the amended standards.
19. ICHWTSDF shall not use Furnace Oil as fuel in compliance of the orders passed by the Hon'ble Supreme Court in the Writ petition (Civil) no. 13029/1985 MC Mehta versus Union of India and others.
20. ICHWTSDF shall ensure washing of vehicles after disposing the hazardous waste/ Bio Medical waste.
21. ICHWTSDF shall comply with the provisions of Hazardous and Other Waste (Management and Trans-boundary Movement) Rules 2016, Biomedical Waste (Management and Handling) Rules, 2016, Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016.
22. ICHWTSDF shall operate and maintain the air pollution control devices to meet the new emission norms for incinerator, including dioxins and furans.
23. ICHWTSDF shall comply with the emission Standard for treatment and disposal of Bio-medical waste by incineration as per Schedule-II of BMW Rules 2016.
24. The Noise level and emission from the D.G. sets of capacity 62.5 KVA-02 Nos and 380 KVA shall be within the prescribed limit.
25. Incinerator shall be operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
26. ICHWTSDF shall ensure sufficient stock of safety gadgets within the premises of the facility and also maintain proper stock and distribution register.
27. The facility shall provide the list of members attached to Bio medical waste treatment facility and details of Bio medical waste received and disposed shall be submitted quarterly and record shall be properly maintained.
28. The contaminated drums shall be de-contaminated by the facility, and after compaction shall be disposed in Landfill.
29. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
30. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
31. ICHWTSDF shall submit the onsite emergency plan approved by the competent authority.
32. ICHWTSDF shall obtain permission from UPGWA for withdrawal of ground water and submit to the Board.
33. ICHWTSDF shall abide by directions given by Hon'ble Courts, Hon'ble NGT, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
34. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
35. Industry shall comply with the relevant provisions of Environmental Laws.

**Dr Ram Karan** Digitally signed by Dr Ram Karan  
Date: 2022.10.02 23:08:45 +05'30'  
**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Kanpur Dehat with direction to send the compliance report of CCA conditions on quarterly basis.

**Dr Ram Karan** Digitally signed by Dr Ram Karan  
Date: 2022.10.02 23:08:58 +05'30'

4695

**Chief Environmental Officer (circle-2)**

4696

HCR/2023-1



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR  
DEHAT/2023

Date: 16/05/2023

To,

M/s

**Bharat Oil & Waste Management Ltd**

Gata 672, Akbarpur-Sikandra Road, NH-2, Village Kumbhi, Tehsil  
Akbarpur, District Kanpur-Dehat, UP,KANPUR DEHAT,209101

Application Id-  
19762283

**Consolidated Consent to Operate and Authorisation** hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **Bharat Oil & Waste Management Ltd** located at Gata 672, Akbarpur-Sikandra Road, NH-2, Village Kumbhi, Tehsil Akbarpur, District Kanpur-Dehat, UP,KANPUR DEHAT,209101. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Bharat Oil & Waste Management Ltd granted for the period from 16/05/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Incinerable & Pre-processing Hazardous Waste	1334	Metric Tonnes/Month
2	Land Fillable Hazardous Waste	3334	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i). The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit
Industrial	7 KLD after neutralization and settling to be reused and evaporated through solar evaporation system	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	TSS	100 mg/l
4	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

#### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator-02 Ton/hour	HSD	01	Particulate Matter	30 meter stack from Ground level with cyclone dust collector, lime scrubber, caustic scrubber, Activated carbon system and Bag filter
2	D.G. Set-62 KVA	HSD	04	Particulate Matter	As per norms with acoustic enclosure.
3	D.G. Set-25 KVA	HSD	05	Particulate Matter	As per norms with acoustic enclosure.

4	D.G. Set-140 KVA	HSD	02	Particulate Matter	As per norms with acoustic enclosure.
5	D.G. Set-82 KVA	HSD	03	Particulate Matter	As per norms with acoustic enclosure.

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Environment (Protection) Act 1986.
2	02	Particulate Matter	As per Environment (Protection) Act 1986.
3	03	Particulate Matter	As per Environment (Protection) Act 1986.
4	04	Particulate Matter	As per Environment (Protection) Act 1986.
5	05	Particulate Matter	As per Environment (Protection) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s Bharat Oil & Waste Management Ltd. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
-------	---	--	---------------------

1	All categories of HoWM Rule 2016	Disposal through SLF/LAT and Incineration/Pre-processing	Land fillable waste- 40,000 MT/Year and Incinerable waste 16,000 MT/Year
2	Cleaning/Reconditioning, Recycling or Recovery of contaminated Drums/Containers	Cleaning, Reconditioning & Recycling	4000 MT/Year
3	End of life vehicle recycling	Recycling/disposal /utilisation	10000 Nos./Year
4	Waste Water / Expired Beverage	Spray Drying, Cooling in Incinerator	5000 MT/Year

The authorization shall be in force and shall be valid upto 31/12/2027. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of Hazardous Waste authorization :-**

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
  - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge

point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This CCA is valid for operation of Common Hazardous Waste Treatment, Storage and Disposal Facilities located at Gata 672, Village- Kumbhi, NH-2, Akbarpur-Sikandra Road, Tehsil-Akbarpur, Kanpur-Dehat.
2. CHWTSDF shall ensure the treatment of Industrial effluent through Neutralization/Settling Tank and treated effluent shall be recycled in process and rest treated effluent shall be disposed in Solar Evaporation Tank. No industrial effluent shall be discharged directly or indirectly outside the premises.
3. CHWTSDF shall provide separate storm water drainage system for discharge of rain water.
4. Incinerator Ash shall be disposed in secured landfill site at Village- Kumbhi, NH-2, Akbarpur-Sikandra Road, Tehsil-Akbarpur, Kanpur-Dehat.
5. CHWTSDF shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
6. CHWTSDF shall deposit the amount in Escrow Account as per the MoEF&CC guidelines and submit details to the Board regularly.
7. CHWTSDF shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, Forest and Climate Change and shall submit time bound proposal for proposed plantation.
8. CHWTSDF shall ensure monitoring of Ground Water on monthly basis from MoEF&CC recognized laboratory/NABL accredited Laboratory and submit the report to UPPCB.
9. CHWTSDF shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit annual return in prescribed format.
10. CHWTSDF shall improve leachate collection, management and treatment system. CHWTSDF shall also maintain logbook of leachate generation, treatment and reuse of treated leachate in spray dryer.
11. CHWTSDF shall ensure that all vehicle used for hazardous waste transportation should be equipped with spark arrestor.
12. CHWTSDF shall ensure washing of vehicles after disposing the hazardous waste.
13. Incinerator of capacity 2.Ton/hour shall be operated in accordance with Hazardous and Other Waste Management Rules, 2016 w.r.t. maintenance of Temperature for primary and secondary chamber of incinerator.
14. CHWTSDF shall ensure monitoring of Stack Emission/Ambient Air as per monitoring protocol and submit the report on quarterly basis.
15. The facility shall operate and maintain installed Online Air quality Monitoring System effectively and transmit data to CPCB and UPPCB server. TSDf shall also calibrate installed OCEMS facility from recognized agency on six monthly basis
16. In case, any amendment in Emission standards of common Incinerator are issued by MoEF&CC, the facility shall comply with the amended standards.
17. CHWTSDF shall not use Furnace Oil as fuel in compliance of the orders passed by the Hon'ble Supreme Court in the Writ petition (Civil) no. 13029/1985 MC Mehta versus Union of India and others.
18. The Noise level and emission from the 04 Nos. D.G. sets of capacity 140 KVA, 82 KVA, 62 KVA and 25 KVA shall be kept within the prescribed limit.
19. CHWTSDF shall ensure sufficient stock of safety gadgets within the premises of the facility and also maintain proper stock and distribution register.
20. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
21. The contaminated drums shall be de-contaminated by the facility, and shall be recycled as per rule.

22. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
23. CHWTSDF shall submit the onsite emergency plan approved by the competent authority.
24. CHWTSDF shall comply with the conditions of NOC issued by UPGWA/CGWA for withdrawal of ground water.
25. CHWTSDF shall abide by directions given by Hon'ble Courts, Hon'ble NGT, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
26. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB/UPPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB/UPPCB revocation orders.
27. Industry shall comply with the relevant provisions of Environmental Laws.
28. Incinerable waste should be sent to cement plant for co-processing as per SOP.
29. All the hazardous wastes should be stored in a secured way so that they do not cause leachate problem or are carried away with run-off water during rains
30. The occupier shall demarcate the secured storage area with a signboard indicating the name of hazardous waste.
31. First Aid box, masks, Fire control equipment and other safety devices shall be provided to meet emergency situations
32. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
33. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be, held responsible.
34. The occupier handling hazardous or other wastes and operator of disposal facility shall maintain records of such operations in Form 3.
35. The occupier handling hazardous and other wastes and operator of disposal facility shall send annual returns to the State Pollution Control Board.
36. Where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation, the occupier or the operator or the transporter shall immediately intimate the State Pollution Control Board through telephone, e-mail about the accident and subsequently send a report in Form 11.
37. The operator of the disposal facility shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other waste.
38. The occupier and the operator of the disposal facility shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by the State Pollution Control Board with the prior approval of the Central Pollution Control Board.
39. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
40. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
41. The record of consumption and date of the imported hazardous and other wastes shall be maintained.
42. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
43. An application for the renewal of an authorisation shall be made as laid down under these Rules .
44. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
45. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
46. The occupier or operator of the facility shall ensure that the Hazardous Wastes are packed based on the composition in the manner suitable for handling, storage and transportation and labeled accordingly. The

- Labeling and packing shall be clearly visible and be able to withstand physical conditions and climate factors
47. Packaging, labeling and transportation of Hazardous wastes shall be in accordance with the provision of the rules issued by the Central Govt. under Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of waste; however, all hazardous waste containers should be provided with the general label.
  48. The drivers who transport hazardous waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling rules of hazardous wastes) duly filled by the Hazardous Waste generator.
  4. The industry shall maintain the 'Six Manifest System' for the movement of wastes. The manifest copies should be furnished to the UPPCB, head office, Lucknow under intimation to the concerned Regional Office.
  49. Containers/Container liners of Hazardous chemicals and hazardous wastes should be thoroughly detoxified before selling to UPPCB authorized agencies. Proper records, specific to each hazardous chemical/hazardous waste containers/Container liners should be maintained
  50. TSDF operator should maintain good housekeeping with respect to all solid wastes, liquid wastes and effluents.
  51. The operations of the land filling should be done in benches/layers as given in the guidelines for hazardous waste TSDF operations.
  52. Proper records of stabilized wastes along with the constituents and stabilization materials shall be maintained and the same must be submitted to the Board quarterly.
  53. The work areas around the mixing facility of stabilization plant shall be maintained clean and spilled wastes and reactants shall be returned to the mixing pits.
  54. Stabilization of Hazardous Wastes shall be carried out so as to meet the leachability standards prior to land filling and records shall be maintained for stabilization activities.
  55. Appropriate safety escape steps and a ladder shall be provided in shallow ponds and deep storm water overflow pit of leachate collection tank.
  56. The used lubricating oils shall be disposed to only authorized re-processors of UPPCB and records shall be maintained.
  57. The accumulated sludge in solar evaporation ponds shall be removed and transferred in to landfill facility. A record shall be maintained indicating the quantity of sludge removed and frequency of sludge removal. The liner of solar evaporation pond shall be inspected and checked for any damage after removal of sludge. If any damage found the damaged portion should be replaced or rectified to prevent any seepage into ground.
  58. All discarded material from machinery and vehicles servicing shall be collected and transferred into landfill regularly.
  59. Finger printing analysis shall be carried out of all the waste prior to acceptance and analysis results shall be recorded and shall be submitted to UPPCB quarterly.
  60. The bore wells around landfill facility shall be monitored quarterly and furnish copy of analysis report to UPPCB.
  61. The facility shall implement a community development action plan in consultation with the population likely to be affected by the operations of the TSDF. Such plan must necessarily include a public information system and an institutional arrangement management related operations of TSDF.
  62. The proponent shall organize and implement Environment monitoring programme- covering AAQ for 5 KM radius and ground water quality for a distance of 3 KM around the facility. The facility should include monitoring of PM2.5 at regular intervals the analysis reports shall be submitted to the Board Quarterly.
  63. The ground water sampling points, which are already put in position, should be re-checked for their accuracy on the basis of the ground water profiles and the gradients.
  64. The TSDF Operator shall comply with provisions of Public liability Act 1991 and submit copy of policy

# 4704

to UPPCB.

65. Landfill waste shall be covered completely with HDPE lining and separated by slag wall from rest of the waste, including bagged waste.

66. The Hazardous waste packed in HDPE bags or plastic drums should be stored in a covered shed on a raised platform with leachate management system.

67. The TSDF Operator industry shall dispose/sell Recyclable wastes such as Waste oil/Used oil, Used lead acid batteries, Non-ferrous metal scrap, e-waste etc. to only the Agencies/industries which are having valid authorization of UPPCB.

68. The TSDF Operator shall comply with the provisions of Batteries (Management & Handling) Rules, 2001 as amended.

69. The industry should deposit amount as per guidelines framed for maintaining Escrow Account for upkeep of capped SLF after closure for further 30 years. The details of deposited amount in Escrow Account should be submitted every year in end of June for previous financial year.

70. Uttar Pradesh Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this authorization. Also the Board reserves the right to withdraw the authorization without any Prejudice/Notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.05.19 10:41:53 +05'30'

**Chief Environmental Officer (circle-2)**

Copy to:

Regional Officer, UPPCB, Kanpur Dehat with direction to send the compliance report of CCA conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH  
Date: 2023.05.19 10:42:11 +05'30'

**Chief Environmental Officer (circle-2)**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है.
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |